## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-439/ND/2017

In the matter of

CJ Darcl Logistics Ltd

Vs.

Hindustan Paper Corporation Ltd.

....PETITIONER

.. RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 17.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

. -

For the Respondent/Corporate Debtor:

For the Intervener

:

## ORDER

Learned Counsel for the petitioner as well as the Corporate Debtor are present. It is represented by the Ld. Counsel for the Corporate Debtor that reply has been filed vide diary No.205 dated 15.1.2018 and an advance copy has been made available to the Ld. Counsel for the petitioner, who seeks time to file rejoinder.

Taking into consideration the said representation, 10 days time is granted.

List on 05.2.2018.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 17.1.2018